

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 533/MP/2020

- Subject : Petition under Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 seeking compensation/relief for increased construction cost due to certain events of Change in Law as per applicable provisions of the Transmission Service Agreement dated 24.6.2015 .
- Date of Hearing : 17.9.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Raipur-Rajnandgaon Warora Transmission Limited (RRWTL)
- Respondents : Maharashtra State Electricity Distribution Company Limited and 9 Ors.
- Parties Present : Shri Amit Kapur, Advocate, RRWTL
Ms. Poonam Verma, Advocate, RRWTL
Ms. Aparajita Upadhyay, Advocate, RRWTL
Ms. Sakshi Kapoor, Advocate, RRWTL
Ms. Gayatri Aryan, Advocate, RRWTL
Shri Rahul Sinha, Advocate, MSEDCL
Shri Aman Malik, Advocate, MSEDCL
Shri Bhavesh Kundalia, RRWTL
Shri V.C.Sekhar, PGCIL
Shri Burra Vamsi Rama Mohan, PGCIL
Shri Prfashant Kumar, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)